NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 19/(MAH)/2011 CA No.

CORAM:

Present:

SHRI SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.11.2016

NAME OF THE PARTIES: Mr. Bharat J. Shah

V/s.

M/s. Armtex Rubber Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

| S. No. NAME | DESIGNATION | SIGNATURE |
|--------------------------------|-----------------------------------|------------|
| Gr. NO. 8. Ms. Decksha Tani | Advocate ille Hanani andCo. | Sant |
| Mr. Rahul Hingmine | Advocate | 12: |
| Hingmire | ill Hariani and Co | 25/11/2016 |
| Mr. Nincey Dave | Coursel | |
| MR. GUNJAI SITHI | N Respondent -1 | 3 CANOZ |

Order CP No.19 /397-398/CLB/MB/MAH/2011

The Petitioner and the Respondent side are present.

The Petitioner Counsel is ready to argue the matter, whereas none present on the Respondent side except R13. He says since his Counsel's relative is not well, he is not present. In this case, it has become a regular feature that the Respondent Counsel remains absent. If the Counsel remains continuously absent, the obligation is cast upon the parties to make alternative arrangement or argue for themselves.

Last time, this Bench already stated that this time Bench would proceed with the matter if the Respondents' side Counsel remains absent for today's hearing. In spite of it, the parties themselves remain absent and they have not even tried to ensure their Counsel present. This case is at such a stage that this case cannot be set exparte against the Respondents, because the Valuer has been appointed to value the shares and he has already filed his Report valuing the shares of the company basing on the order passed by the Bench with the consent of both the parties.

In view of the same, this Bench peremptorily directs the Respondents to appear before this Bench and argue this case on the next date of hearing.

List this matter for hearing on 23.12.2016.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)